

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**PATNA BENCH**

**CIRCUIT SITTING AT RANCHI**

MA/051/00456/2018

[ In OA/051/00538/2018]

Date of Order: 24.10.2018

**C O R A M**

**HON'BLE MR. K.N.SHRIVASTAVA, ADMINISTRATIVE MEMBER**

**HON'BLE SHRI JAYESH V. BHARAVIA, JUDICIAL MEMBER**

Bijay Kumar Routh, ..... Applicant.

- By Advocate : Shri Abhay Prakash

-Versus-

Union of India & Ors., ..... Respondents.

- By Advocate :- Shri Prabhat Kumar

**O R D E R**

**[ ORAL ]**

**Per Mr. K.N. SHRIVASTAVA, A.M.**:- Through the medium of this MA, the respondents in the OA (applicants in this MA) have prayed for slight amendment to the order dated 10.07.2018 in OA/051/00538/2018. The Tribunal had issued the following direction in the said order:-

“6. In view of the above, respondent no. 1, i.e. General Manager, East Central Railway, Hazipur is directed to consider the representation of the applicant dated 29<sup>th</sup> May 2017 and to dispose of the same in accordance with rules/guidelines by passing a reasoned and speaking order within a period of four weeks from the date of receipt of copy of this order. Applicant is at liberty to file additional representation, if so desire, within two weeks. The respondents shall also consider the same while disposing of the representation dated 29<sup>th</sup> May, 2017.”

2. It is stated that the representation dated 29.05.2017 of the applicant is addressed to the DRM, Dhanbad who is also the

competent authority to dispose of such representations, but the direction has been given to General Manager, EC Railway for disposal of the representation. Accordingly, he stated that para-6 of the order be amended to the effect that DRM, Dhanbad be directed to dispose of the representation instead of GM, EC Railway.

3. Heard Mr. Prabhat Kumar, learned counsel for the MA applicants/original respondents. We find merits in the pleadings. We, therefore, direct that in para 6 of the order in place of GM, EC Railway, Hajipur, DRM, EC Railway, Dhanbad (Respondent no. 1A) be substituted.

4. Shri Prabhat Kumar has also submitted that because of the aforementioned reasons the order could not be complied with within the time frame of four weeks. He, thus, seeks extension of time for compliance of the order. We grant four weeks' time from today for complying the order.

5. Registry is directed to carry out necessary amendments in the order dated 10.07.2018 and issued copy of the amended order to both the parties. MA stands disposed of accordingly.

[ Jayesh V. Bhairavia ]  
Judicial Member

[ K.N.Shrivastava ]  
Administrative Member

Srk.